Public Announcement ("PA") under Regulation 15 (1) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011

Open Offer ("Offer") for acquisition of up to 520000 equity shares of Rs. 10/- each from public shareholders representing 26% of the total Paid-Up/Voting Share Capital of Anupama Steel Limited ("Target Company"), a company registered under the Companies Act, 1956 and having its Registered Office at Plot No. 15, Alang Ship-Breaking Yard, Alang P.O. Manar, Dist. Bhavnagar, Ahmedabad - 364150 by Mr. Kishorechand Bansal, Mrs. Gulshan Bansal, Mrs. Puneet Bansal and Mr. Shrenik Diwanji ("the Acquirers") pursuant to and in compliance with Regulations 3(1), 4 and 5A of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 as amended and subsequent amendments thereto (hereinafter referred as "SEBI (SAST) Regulations")

1. **Offer Details**

   1.1. **Offer Size:** Up to 520000 (Five Lac Twenty Thousand) equity shares of Rs. 10/- each representing 26% of the total paid up share capital / voting capital of Target Company.

   1.2. **Offer Price/ Consideration:** The Offer Price is Rs. 40 (Rupees Forty Only) per equity share of Rs. 10/- each.

   1.3. **Mode of Payment:** The Offer Price is payable in Cash.

   1.4. **Type of Offer**: This is a ***Triggered Offer*** made by Acquirer under Regulations 3(1), 4 and 5A of SEBI (SAST) Regulations, 2011 for substantial acquisition of shares/voting rights and intend to control the Management of the Target Company.

2. **Transaction which has triggered the open offer obligations (Underlying Transaction)**

Details of underlying transaction						
Type of Transaction (direct/ ~~Indirect~~)	**Mode of Transaction (Agreement / ~~Allotment/ Market Purchase~~)**	**Shares / Voting Rights acquired/~~proposed to be acquired~~**		**Total Consideration for shares/ VRs acquired (Rs. In crores)**	**Mode of Payment (Cash/ ~~securities~~)**	**Regulations which has triggered**
		Number	**% vis a vis total equity/ voting capital**			
Direct	Share Purchase Agreement	9,11,080 equity shares	45.55 %	Rs. 3.64432	Cash	3(1) and 4 of SEBI (SAST) Regulations,2011

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3. Acquirer(s) ~~/ PAC~~

Details	Acquirer I	Acquirer II	Acquirer III	Acquirer IV	Total
Name of Acquirer(s) ~~/ PAC(s)~~	Mr. Kishorechand Bansal	Mrs. Gulshan Bansal	Mrs. Puneet Bansal	Mr. Shrenik Diwanji	-
Address	52- Vasant Kunj Society, New sharda Mandir Road, Paldi, Ahmedabad-380007	52- Vasant Kunj Society, New sharda Mandir Road, Paldi, Ahmedabad-380007	601, Satkrut Tower, Parth Sarthi Ave, Ahmedabad-380015	601, Satkrut Tower, Parth Sarthi Ave, Ahmedabad-380015	-
Name(s) of persons in control/promoters of Acquirer(s)/ PACs where Acquirer(s)/ PAC are companies	NA	NA	NA	NA	-
Name of the Group, if any, to which the Acquirer(s)~~/ PAC~~ belongs to	None	None	None	None	-
Pre Transaction shareholding • Number	91,000	0	1,500	500	93000
• % of total share capital	4.55%	0.00	0.075%	0.025%	4.65%
Proposed shareholding after the acquisition of shares which triggered the Open Offer	2,56,180	7,45,900	1,500	500	10,04,080
	12.81%	37.29%	0.075%	0.025%	50.20%
Any other interest in the TC	Apart from the 91000 Equity Shares held, Acquirer I has no other Interest in the Target Company	None	Apart from the 1500 Equity Shares held, Acquirer III has no other Interest in the Target Company	Apart from, the 500 Equity Shares held and being Chief Financial Officer (CFO) of the Target Company, Acquirer IV has no other Interest in the Target Company	-

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4. Details of selling shareholders

Name of Sellers	Part of promoter group (Yes/ No)	Details of shares/ voting rights held by the selling shareholders			
		Pre Transaction		Post Transaction	
		Number	%	Number	%
Mr. Om Prakash Agarwal	Yes	7,45,900	37.29	0	0.00
Mrs. Dayawati Agarwal	Yes	1,65,180	8.26	0	0.00
Total		**9,11,080**	**45.55**	**0**	**0.00**

5. Target Company

5.1 **Name** : Anupama Steel Limited

5.2 **Registered Office** : Plot No.15, Alang Ship Breaking Yard, Alang P.O. Manar, Dist. Bhavnagar, Ahmedabad -364150

5.3 **Exchange where Listed** : Metropolitan Stock Exchange of India Limited (MSEI) & Ahmedabad Stock Exchange Limited (ASE)

6. Other Details

6.1 Further details of the Offer shall be published on or before Monday, June 27, 2016 in the Detailed Public Statement to be issued in terms of the proviso to Regulation 13(4) of the SEBI (SAST) Regulations which will be published as specified under Regulation 14(3) of the SEBI (SAST) Regulations.

6.2 The Acquirers undertakes that they are aware of and will comply with their obligation under the SEBI (SAST) Regulations and that they have adequate financial resources to meet the Offer obligations under the SEBI (SAST) Regulations.

6.3 Public Announcement is not being issued pursuant to a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.

ISSUED BY THE MANAGER TO THE OFFER

CHARTERED CAPITAL AND INVESTMENT LIMITED

Contact Person: Mr. Amit Gattani/Chirag Dave

418-C, "215 Atrium", Andheri Kurla Road,

Andheri (East), Mumbai 400 093

Tel. No.: 022-66924111, Fax No.: 022-66926222

Email: mumbai@charteredcapital.net

SEBI Registration No.: INM000004018

AK Gattani

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For and on behalf of Acquirers

Sd/- Mr. Kishorchand Bansal (Acquirer- I)	Sd/- Mrs. Gulshan Bansal (Acquirer- II)	Sd/- Mrs. Puneet Bansal (Acquirer- III)	Sd/- Mr. Shrenik Diwanji (Acquirer- IV)

Place : Mumbai

Date : Monday, June 20, 2016

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